

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 15 OF 2017 &
IA NOs. 35 & 156 OF 2017**

Dated: 14th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Indian Wind Energy Association (IWEA) ...Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Soumik Ghosal for GERC

ORDER

**IA NO. 156 OF 2017
*(Appl. For Amendment Memo of Parties)***

The appellant has filed the instant interim application stating that in compliance of order dated 30.01.2017 passed by this Tribunal, he is filing an amended Memo of Parties impleading the State Discoms as Respondents in this appeal. Since the State Discoms have been impleaded as party respondents, the interim application is disposed of. The additional court fee be paid by the appellant within one week.

On payment of additional court fee, notice be issued to the newly added respondents, returnable on 18.04.2017.

List the matter on 04.05.2017 subject to the court fee paid on behalf of respondent.

(I. J. Kapoor)
Technical Member
pr/vt

(Justice Ranjana P. Desai)
Chairperson